



2026:AHC:68263

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 975 of 2026**

Alok Singh @ Ashu Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Siddharth Rai
Counsel for Opposite Party(s)	:	G.A., Rakesh Kumar Yadav

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Sri Shambhavi Nandan, Advocate holding brief of Sri Siddharth Rai, Learned counsel for the applicant, Sri Rakesh Kumar Yadav, learned counsel for the informant and Sri G.P. Singh, Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.245 of 2025, under Sections 109, 115(2), 352, 351(3) of the BNS, Police Station- Bhimpura, District Ballia, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant states that the applicant has been falsely implicated in the present case, although, he has been nominated in the First Information Report, however, no specific role of causing any injury has been assigned to him. The injured has received three injuries, none of which have been found grievous in nature or dangerous to life.
4. Sri Yadav rebutting the said submissions, has contended that the injured has received head injury which is a vital part and this clearly shows the intent of the applicant and other accused in trying to kill the injured.
5. Learned AGA also opposed the prayer for bail but has not been able to point out any criminal antecedents of the applicant.

6. Learned counsel for the informant contended that regular bail of the co-accused has been dismissed by the Sessions Court.

7. I have considered the submissions made by learned counsel for the parties.

8. The applicant, although, named in the FIR has not been given any specific role. The injured is said to have received three injuries with one injury being on the head on the parietal region. The said injury has not been specified to the applicant. The other injury that has been noted is the swelling on the right side of the forehead, which was not referred for any radiological opinion.

9. In the opinion of the radiologist, the injury found on the parietal region, which was a lacerated wound measuring 4x1 cms., did not have any fracture or abnormality.

10. The statement of Dr. Ramdhyan recorded during investigation also indicates that none of the injuries were found to be grievous in nature.

11. The CT-Scan report of the head also showed no fracture. The applicant does not have any criminal antecedents.

12. Taking into account the entire facts and circumstances of the case, the nature and gravity of the allegations made against the applicant, in the opinion of the Court, a case for grant of anticipatory bail is made out.

13. In view of the above, the anticipatory bail application of the applicant is allowed.

14. In the event of the arrest of the applicants- **Alok Singh @ Ashu Singh**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

15. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

16. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 30, 2026

S.A.